

**National Company Law Tribunal
Allahabad Bench**

**CP NO.70/ALD/2017,
CA NO.231/2017**

**ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF
ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL
ON 15.12.2017**

NAME OF THE COMPANY: Indian Overseas Bank V/s Rotomac Global Pvt Ltd

SECTION OF THE COMPANIES ACT: _____

<u>SL. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
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1.

2.

MENTION ORDER

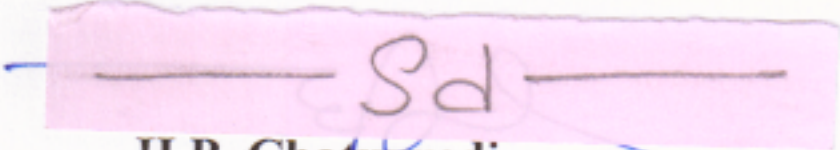
CP NO.70/ALD/2017, CA NO.231/2017

The case is taken up on being mentioned. Sh. Vikram Bhalla, Advocate for the Indian Overseas Bank, files Misc. Application No.231/2017 seeking certain prayer in respect of the Corporate Debtor Company now under the CIRP, which relates to a proposal for filing an appeal against the order dated 10.07.2017 as passed by the Hon'ble Debt Recovery Tribunal, Allahabad before a higher forum. Registry is directed to make scrutiny of the case, meanwhile, the petitioner is at liberty to issue a notice to the respondent.

The matter to be listed on 19th January, 2018.

Dated:15.12.2017

Typed by:
Kavya Prakash Srivastava
(Stenographer)


**H.P. Chaturvedi,
Member (Judicial)**